

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 23/397-398/CLB/MB/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016**

Name of the Company:

Dhiren Pratapmal Bhandari

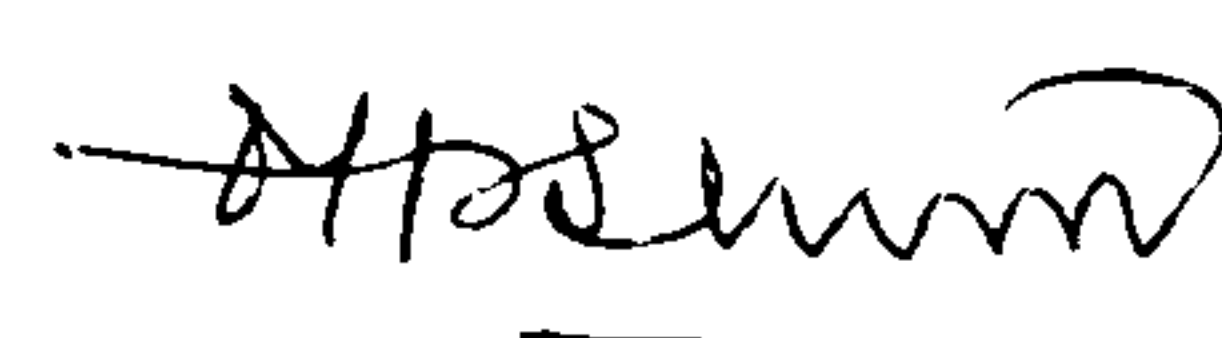
V/s.

DB Shapriya Constructions Pvt. Ltd. & Ors

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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- |    |             |     |            |   |
|----|-------------|-----|------------|---|
| 1. | M.P. Sharma | PCS | Petitioner |  |
| 2. |             |     |            |   |

ORDER

Learned Counsel for Petitioner Present.  
He submitted that he served notice on  
all Respondents. He also submitted that  
Respondent no 4 refused to receive notice  
on the ground that he resigned as Director.  
No documents were filed to establish that  
Respondent no 4 refused to receive notice.  
Learned Counsel for Petitioner in turn  
filed in his Reply.

Considering the facts & case ~~and~~  
that it is not the stage to grant  
in his Reply without hearing

My Parents.

Permanently from Service & name on

Permanently with the Army

Permanently to the line only

with the United States Service

and the name on 17.10.16

✓ New 31/10/16  
Mum & Dad